(2021) 05 SEBI CK 0079

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.545, 604 Of 2021, Appeal No.170 Of 2021

Deepak Pandurang Vikhape & Ors APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 11-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0079

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Nihil Sakhardande, Pramod Kathane, Suraj Chaudhary, Nishit Dhruva, Chirag Bhavsar

Judgement

1. The main appeal is coming up for admission and for final disposal on 8th June, 2021. A misc. application has been filed seeking stay of the recovery

proceedings as in the meanwhile the Recovery Officer has issued notice pursuant to the impugned order and has now attached the bank accounts.

2. Having heard the learned counsel for the parties and considering the facts and circumstances that has been brought on record, we direct the

appellant to deposit 50% of the penalty amount on or before the next date that is 8th June, 2021. If the said amount is deposited the balance amount

shall not be recovered during the pendency of the appeal. Both the misc. Applications are disposed of accordingly.

3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

